

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 15554 OF 2012

Between:

M/s. Meghana Marbles AND Granites, Rep. by its Authorized Signatory Mr. G. Vijaya Kumar S/o Venkatadri, 35 yrs R/o K.V.R. Building, Opp. Vegetable Market Martoor Village, Prakasam District.

...PETITIONER

AND

1. The Government of A.P., Rep. by its Secretary, Industries and Commerce Department Secretariat, Hyderabad
2. The Director of Mines and Geology, 8th Floor, BRKR Bhavan , Tank Bund Road, Hyderabad
3. The Assistant Director of Mines and Geology, Nalgonda, Nalgonda District
4. The Station House Officer, Narketpalli Police Station, Nalgonda District.
5. Asst. Geologist (Vigilance & Enforcement), Nalgonda

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of Writ of Mandamus declaring the action of Respondents in seizing the lorry bearing No. RJ 02 GA 7527 along with the finished product of tiles and slabs of the Petitioner and demanding seigniorage fee on the finished product as arbitrary, illegal, unjust, unconstitutional, violative of principles of natural justice and contrary to Mines and Minerals (Development and Regulation) Act 1957, A.P. Minor Mineral Concession Rules 1966 and Mineral Dealers Rules 2000.

I.A. NO: 1 OF 2012(WPMP. NO: 20033 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to forthwith release the vehicle bearing No. RJ 02 GA 7527 along with material, pending disposal of the writ petition.

**Counsel for the Petitioner: MS. P. VIJAYALAKSHMI, APPEARS FOR
M/S. N. SHOBA**

Counsel for the Respondent Nos.1 to 3 and 5: GP FOR MINES AND GEOLOGY

Counsel for the Respondent No.4: GP FOR HOME

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.15554 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. P. Vijayalakshmi, learned counsel appears for
Ms. N. Shoba, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue
involved in the Writ Petition does not survive for
consideration.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand
closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-N.RAJGOPAL
ASSISTANT REGISTRAR**

H. Sahasr
SECTION OFFICER

To,

1. One CC to M/s. N. Shoba, Advocate [OPUC]
2. Two CCs to GP for Mines And Geology, High Court for the State of
Telangana, at Hyderabad [OUT]
3. Two CCs to The GP for Home, High Court for the State of Telangana, at
Hyderabad[OPUC]
4. Two CD Copies

**T J
GBR** *Y*

HIGH COURT

DATED:22/08/2024

ORDER

WP.No.15554 of 2012



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

*8 copies
for
27/9/24*